

**CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD**

CP/020/00109/2014 in OA/020/ 00978/2011

Date of Order : 01-01-2019

Between :

1. Pedapudi Soma Raju S/o Ramulu, Aged 36 years,
R/o D.No.11-39-16, New Gajuwaka,
Visakhapatnam-530026 (Applicant No.1)
2. Villuri VVN Siva Psrasad S/o VS Naidu, Aged 34 years,
R/o D.No.MIG-II-19, Vikash Nagar, BC Road, Gajuwaka,
Visakhapatnam-530026 (Applicant No.2)
3. Telugu Prasad S/o Adinarayana, Aged 35 years,
R/o Q.No.654/B, Opposite Railway Stadium, RS Road,
Sevanagar, Visakhapatnam-530004 (Applicant No.3)
4. Tompala Someswara Rao S/o Apparao, Aged 36 years,
R/o D.No.Rajula Thallavalasa, Bheemunipatnam,
Visakhapatnam-(Applicant No.5)
5. Gandem Sri Rama Murthy S/o Appa Rao, Aged 33 years,
R/o Flat No.4, Srinivasanagar, Near Sun School,
Vizianagaram (Applicant No.6)
6. Manda Govinda Rajulu S/o Apparao, Aged 32 years,
R/o D.No.7-8-6, Chittaranjan Street, Srikakulam-532001
(Applicant No.8)
7. Marpu Srinivasa Rao S/o Narayana Murthy, Aged 34 years,
R/o C/o P Narsu Naidu, PACS, Budamuru village & Post, Murapaka,
Srikakulam-532403 (Applicant No.9)
8. Vechalapu Sreenu S/o Appala Naidu, Aged 33 years,
R/o Velama Street, 4th Ward, Varsipatnam,
Visakhapatnam-(Applicant No.10)
9. Teki Venkata Raju S/o Venkatappadu, Aged 34 years,
R/o D.No.16-6-180, Kilani Street, Hayathi Nagaram,
Gujarathipeta, Srikakulam-532005 (Applicant No.11)
10. Lathubothu Sankara Rao S/o Appala Naidu,
Aged 34 years, R/o d.No.11-5-72/2, Appikonda street,
Bheemunipatnam, Visakhapatnam-531163 (Applicant No.12)
11. Amjuri Subramanyam S/o Satyanarayana,
Aged 34 years, R/o D.No.2-64, A.Bhavaram Post,

Karapa, East Godavari (Applicant No.3)

12. Majji Sri Ramulu S/o Iae Appa Rao, Aged 34 years,
R/o M Lingalavalasa Village & Post, Dattirajeru,
Vizianagaram (Applicant No.14)
13. Koppanati SAtish Kumar S/o Appalaraju,
Aged 34 years, R/o Q.No.Visakha-1, Meghadripeta Colony,
Kancharapalem, Visakhapatnam-530008 (Applicant No.15)
14. Maradana Thirupathi S/o Duvvinaidu,
Aged 34 years, R/o Pedamadapalli Village & Post,
Pedamanapuram, Vizianagaram-535580 (Applicant No.16)
15. Chelliboyina Phanindra Kumar S/o Paradesu,
Aged 33 years, R/o D.No.44-45-40/145, Venkateswara Colony,
Railway New Colony, Visakhapatnam-530016 (Applicant No.17)
16. Tatipudi Nagaraju S/o Totarao, Aged 35 years,
R/o Gudivada Village, Bhogapuram, Vizianagaram
District (Applicant No.18)
17. Neralla Ravindra Kumar S/o Maheswara Rao,
Aged 34 years R/o Flat-2, First Floor, Sai madhuri
enclave, Subhash Nagar, Kancharapalem,
Visakhapatnam-530008 (Applicant No.19)
18. Madhava Rao Bevara S/o Maheswara Rao,
Aged 34 years, R/o Nagaralapeta Village,
Kalingapatnam, Gara, Srikakulam (Applicant No.22).
19. Jakka Venkateswara Rao S/o Subramanyam,
Aged 33 years, R/o D.No.40-445/1, Gopalnagar,
Moulali, Hyderabad (Applicant No.23)
20. Chintagunt Srinivas S/o Venkata Rao, Aged 33 years,
R/o D.No.71-31-115/A, Kakaralova, Gandhigram Post,
Visakhapatnam-530005 (Applicant No.24)
21. Tanakala Ramana S/o Sree Ramulu, Aged 34 years,
R/o D.No.63-2-120/1, Indira Colony, Sriharipuram,
Malkapuram, Visakhapatnam-530011 (Applicant No.25)
22. Jeedi Raju S/o Devudu, Aged 34 years, R/o D.No.36-81-1/1,
Reddikancharapalem, Bushivari Street, Kancharapalem,
Visakhapatnam-530008 (Applicant No.26)
23. Veerarapu MV Subramanyaeswara Rao S/o Hanumantha Rao,
Aged 33 years, R/o D.No.11-17-14, Sivajinagar, Gajuwaka,
Visakhapatnam-530026 (Applicant No.27)

24. Potnuru CHV Narasimham S/o PS Govinda Rao,
Aged 33 years, R/o D.No.39-33-45/1, LIG-II, Phase-1, Madhavadara VUDA
Colony, Visakhapatnam-530018 (Applicant No.28)

25. Ginjala Baburao S/o Venkanna, aged 34 years, D.No.2-244,
Ramakrishna Nagar, Vakalapudi, Kakinada-533005
(Applicant No.29).Petitioners/Applicants

AND

1. Sri R.K. Mathur, Secretary,
Ministry of Defence, Union of India, South Block,
New Delhi-110 011.

2. Sri Murugesan, AVSM, Chief of Naval Staff,
Integrated Headquarters of Ministry of Defence (Navy),
New Delhi.

3. Sri Anil Chopra, Vice Admiral, Flag Officer Commanding-in-Chief,
Headquarters, Eastern Naval Command, Visakhapatnam-14.

4. Sri A.K. Sexana, Admiral Superintendent, Naval Dockyard,
Visakhapatnam-14.Respondents

Counsel for the Applicant: Dr.P.B.VijayKumar

Counsel for the Respondents : Mrs.K.Rajitha, Sr.CGSC

CORAM :

THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN

THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.Justice L.Narasimha Reddy, Chairman)

The petitioner in this Contempt Petition filed Original Application No.862/2011 and batch cases seeking the relief with regard to their absorption in the Naval Dock Yard. All of them have been trained as Apprentices in the Naval Apprentice School. Reliance was placed upon the scheme contained in SRO No.150/2000 and other relevant documents.

2. The individual OAs were disposed of by issuing direction to the Respondents to consider the cases of the respective petitioners for absorption in case he is otherwise eligible, without any age restriction in the existing or future vacancies. The orders were passed on different dates in the year 2013. These Contempt Petitions are filed alleging that the Respondents are not implementing the directions passed by this Tribunal.

3. Respondents filed individual replied in the Contempt Petitions. They state that subsequent to the orders passed in batch of the Original Applications, the Tribunal passed orders in various other matters indicating the method of filling up of the posts by the Apprentices. It is stated that the vacancies for respective years were notified and the candidates were taken up, depending upon their seniority and in accordance with the other parameters. The individual orders dated 13.03.2018 communicated to the applicants are also made part of the record. Some of the petitioners also filed Rejoinders.

4. We heard Dr.P.B.Vijay Kumar, Mrs. Anita Swain, learned counsel for the applicants and Mrs.K.Rajitha, learned Sr Central Govt., Standing Counsel for Respondents.

5. The direction issued in respect of the Contempt Petitioner is to the effect that their cases be considered for absorption without referring to any age limit, against the existing or future vacancies. This was subject to their

holding other stipulated qualifications. The case of the Respondents is that in compliance with the direction issued in other Original Applications, the vacancies that were referable to the period up to the year 2012 were filled in accordance with the procedure stipulated in SRO 150 and the remaining vacancies were filled in accordance with the extant procedure. So far as the case of the applicants is concerned, it is stated that they were also considered against the relevant vacancies and on account of their low place in the seniority, they were not appointed. Reference is made to an order dated 21.11.2012 in OA No.318/2010 and the consequential order of appointment was issued on 17.12.2015 to the applicant.

6. We perused the order in OA No.318/2010 carefully. It is evident that the service particulars of the applicant therein were taken note and a specific direction was issued to consider his case against an OBC vacancy. On finding that vacancy of that nature was available, he was absorbed. The facts of the case on hand are substantially different. Except that a general direction was issued, no specific exercise to decide their eligibility was required to be undertaken.

7. In case the applicants are of the view that any person who is junior to them in the seniority list was absorbed even while leaving them aside, a representation to that effect can be made. There is no reason to believe that the Respondents will not look into such representations. As of now, we do not find that the Respondents did not consider the specific directions. If any representations are made, they shall be disposed of

preferably within a period of three months from the date of receipt of the same.

8. The Contempt Petitions are accordingly closed. There shall be no order as to costs.

9. In view of the closure of the Contempt Petitions, we are of the view that no separate orders are required to be passed in MA No.742/2017. Accordingly the same is dismissed as no orders are necessary.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

Dated : 1st January, 2019.
Dictated in Open Court.

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